

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3954  
ANSWERED ON:18.04.2002  
USE OF LOI FOR RETAIL OUTLETS  
RAM SAGAR

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a): whether the Letter of Intent issued for one retail outlet can be used by the dealer for one place or at different places;
- (b): if so, whether the L.O.I. issued for one retail outlet can be used by the dealer as per his own convenience and discretion for selling petrol/diesel by installing pumps at two-three different places;
- (c): if so, whether the L.O.I. issued for one retail outlet can be used by the dealer as per his own convenience and discretion for selling petrol in city by installing petrol machine and by diesel machine for selling diesel at national highway/main road several kilometers away from the petrol pumps;
- (d): if so, whether the L.O.I. issued after interview for the advertised outlet at a particular place, can be used by the dealer as per his own convenience and discretion for setting up retail outlet in other district or 40-50 kms away from the advertised place;
- (e): if so, the details thereof; and
- (f): if not, the action taken or proposed to be taken against such dealers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (f): As per the existing policy, the Letter of Intent issued for setting up a retail outlet dealership at a particular location cannot be used by the LOI holder for setting up a dealership at any other location.